CORRIGENDUM TO THE PUBLIC ANNOUNCEMENT TO THE SHAREHOLDERS OF

RABHA PLASTICS LIMITED

(**Registered Office:** G-1-560, RIICO Industrial Area, Sitapura, Jaipur, Rajasthan- 302 022)

This Corrigendum is being issued by Sobhagya Capital Options Limited ("Manager to the Offer") for and on behalf of Mr. Kamlesh Bhanushali, Mr. Anand Gurnani and Mr. Sankool A. Shah (hereinafter collectively referred to as the "Acquirers") and is with reference to the Public Announcement dated Wednesday, September 07, 2011 ("PA") to the Equity Shareholders of Rabha Plastics Limited (the "Target" or "RPL") to acquire upto 10,90,760 (Ten Lacs Ninety Thousand Seven Hundred and Sixty Only) fully paid-up Equity Shares of Rs.10/- each of the Target, representing 20% (Twenty percent) of its paid up Equity Share Capital, at a price of Rs.14.27/- per equity share, pursuant to and in compliance with, Regulations 10 and 12 and other applicable provisions of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 1997 and subsequent amendments thereto ("Regulations" or "SEBI (SAST) Regulations").

As directed by the Securities and Exchange Board of India ("SEBI") vide its letter dated December 28, 2011, the Equity Shareholders of the Target are requested to note the following amendments to the PA:

I. Revised Schedule

The "Time schedule for major activities for the Offer", as provided in paragraph 9 of the PA has been amended and shall be read as under:

TIME SCHEDULE FOR MAJOR ACTIVITIES FOR THE OFFER

Activity	Original Schedule		Revised Schedule	
	Date	Day	Date	Day
Public Announcement ("PA")Publicatino Date	September 08, 2011	Thursday	***September 08, 2011***	***Thursday***
Specified Date (1)	September 23, 2011	Friday	***September 23, 2011***	***Friday***
Last date for a competitive bid (if any)	September 29, 2011	Thursday	***September 29, 2011***	***Thursday***
Date by which individual Letter of Offer will be dispatched to the shareholders	October 20, 2011	Thursday	***January 07, 2012***	***Saturday***
Offer Opening Date	November 02, 2011	Wednesday	***January 09, 2012***	***Monday***
Last date for revising the Offer Price	November 09, 2011	Wednesday	***January 18, 2012***	***Wednesday***
Last date for withdrawal of acceptances by the shareholder	November 16, 2011	Wednesday	***January 24, 2012***	***Tuesday***
Offer Closing Date	November 21, 2011	Monday	***January 28, 2012***	***Saturday***
Last date of communicating rejection/ acceptance and payment of consideration for accepted tenders	December 05, 2011	Monday	***February 11, 2012***	***Saturday***

(1) Specified Date is only for the purpose of determining the names of the shareholders as on such date to whom the Letter of Offer would be sent. All owners (registered or unregistered) of the shares are eligible to participate in the Offer anytime before the Offer Closing Date.

The above dates where ever it appeared in the PA to be read accordingly.

II. Revision of Offer Price

Ms. Bhanuben Shah and Ms. Sushilaben Shah, distant relatives of Mr. Virchand Gada, one of the Promoters of the Target had acquired equity shares in the Target since February 12, 2000 and later they were included in the Promoter Group of the Target on March 15, 2001 by virtue of reclassification/ regrouping of the shareholding. This was deemed to be an increase in shareholding of the Promoter Group of the Target since February 12, 2000. As a result there was a deemed trigger of Regulation 11(1) of the SEBI (SAST) Regulations, 1997 on October 09, 2000. The acquirers have revised the offer price from Rs.4/- per equity share to Rs.14.27/- per equity share so that the shareholders are adequately compensated in lieu of the open offer which was supposed to be made pursuant to the deemed trigger as explained above.

III. Financial Arrangements

The maximum consideration payable by the Acquirers assuming full acceptance of the Offer as per the revised offer price would be Rs.1,55,65,145.20/- (Rupees One Crore Fifty Five Lacs Sixty Five Thousand One Hundred Forty Five and Twenty Paisa Only).

In terms of certificate dated December 28, 2011, by Mr. Avinash V. Rawani (Membership No. 47272), Proprietor of Rawani & Co., Chartered Accountants, Acquirers have adequate financial resources and have made firm financial arrangements for the implementation of the Open Offer in full, out of their own sources.

In accordance with Regulation 28 of the Regulations, the Acquirers had opened an Escrow Account in the name of "Escrow Account – RPL – Open Offer" with IndusInd Bank Limited, C-61, Preet Vihar, Vikas Marg, Delhi 110 092 (herein after referred to as the "Escrow Banker") and made therein a cash deposit of Rs.11,00,000/- (Rupees Eleven Lacs only). Pursuant to the revision in the offer price, the Acquirers have made an additional deposit of Rs.28,00,000/- (Rupees Twenty Eight Lacs only) in the Escrow Account, and consequently cash deposit held in Escrow Account is Rs.39,00,000/- (Rupees Thirty Nine Lacs only) being more than 25% of the consideration payable in the Offer.

Capitalised terms used herein and not defined have the same meaning assigned to it in the PA. All other terms and conditions of the offer remain unchanged. For further details, please refer to the Letter of Offer dated December 30, 2011, available on the website of Securities and Exchange Board India (SEBI), www.sebi.gov.in and the Manager to the Offer's website, www.sobhagyacapital.com.

The Acquirers accept full responsibility for the information contained in this Corrigendum. The Acquirers are responsible for fulfillment of obligations under the Regulations.

This Corrigendum will also be available on the SEBI website at **www.sebi.gov.in**

Issued by the Manager to the Offer for and on Behalf of the Acquirers

MANAGER TO THE OFFER

SOBHAGYA CAPITAL OPTIONS LTD.

SOBHAGYA CAPITAL OPTIONS LIMITED

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Place: New Delhi
Dated: January 05, 2012